

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

CP No.222/Chd/Hry/2017

In the matter of:

LUI Infra Pvt. Ltd.Petitioner.

Versus.

Registrar of Companies,Respondent.
NCT of Delhi & Haryana.

Present: Mr.Nahush Jain, Advocate with Mr.Bhupesh Gupta,
Practising Company Secretary for petitioner.
Mr.M.S.Pachouri, Registrar of Companies, Chandigarh.
Mr.Krishna Kant, Advocate for Mr.Tejender K.Joshi,
Advocate for Income Tax Department, Gurgaon.

Learned counsel appearing for the Income Tax
Department submits that the Income Tax Department is not to file any
response/objection. Learned counsel for petitioner seeks time to file some
more documents in support of the petitioner's case.

List the matter on 17.05.2018. The documents be filed with
the affidavit of authorised representative at least 10 days before the date
fixed.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

Sd/-
(Pradeep R.Sethi)
Member (Technical)

April 10, 2018.
Ashwani